

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH,
LUCKNOW**

**Civil Contempt petition No.13/2012
In
Original Application No.325/2010
This the 16th day of May 2012**

**Hon'ble Mr. Justice Alok Kumar Singh, Member (J)
Hon'ble Mr. S.P. Singh, Member (A)**

1. Smt. Hardevi, aged about 55 years, wife of Late Shri Naresh Chandra,
2. Avinash Chandra, aged about 33 years, son of Late Shri Naresh Chandra

both residents of House No.918 Sa, Manas Nagar (Behind the Residential Colony), Krishna Nagar, Lucknow.

...Applicants.

By Advocate: Sri R.C. Singh.

Versus.

1. Sri Shashi Kant Sharma, Secretary, Ministry of Defence, Government of India, New Delhi-110001.
2. Shri Saroj Kumar, Principal Controller of Defence Accounts (Central Command), Lucknow-226001.

.... Respondents.

By Advocate: Sri R. Mishra.

ORDER (Oral)

By Hon'ble Mr. Justice Alok Kumar Singh, Member (J)

On the last occasion, the respondents were granted one more opportunity to comply with the orders forthwith, failing which respondents i.e. Sri Shashi Kant Sharma, Secretary, Ministry of Defence and Sri Saroj Kumar, Principal Controller of Defence Accounts were directed to appear in person before



this Tribunal so that charges may be framed against them. Learned counsel for petitioner submits that on account of this stop order compliance has been made.

2. In view of the above, this petition is finally disposed of in full and final satisfaction. Notices stand discharged.

S.P.Singh
(S.P. Singh)
Member (A)

Amit/-

Alok Kumar Singh
(Justice Alok Kumar Singh)
Member (J)

16.5.2012